



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2662/NGT-208/OA-671/2024

दिनांक 21/02/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Joint inspection report of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 15.01.2024 in OA No-671/2023 Mahant Mukesh Goswami Versus State of Uttar Pradesh & Ors.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 15.01.2024 in OA No-671/2023 Mahant Mukesh Goswami Versus State of Uttar Pradesh & Ors. Joint report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely


(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Joint inspection report in compliance to Hon'ble NGT order passed on 15.01.2024 in the matter of Mahant Mukesh Goswami Vs State of Uttar Pradesh & Ors in OA no. 671/2023.

1. Background:-

The Hon'ble NGT in the said matter passed following direction on 15.01.2024 which is placed as under:-

“.....2. The averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010 and in view thereof we consider it appropriate to constitute a Joint Committee comprising of District Magistrate, Ghaziabad, Regional Officer, UPPCB, Ghaziabad and direct the same to look into the averments made in the application, associate the applicant and Project Proponent-Mohd. Tahir Alam and take appropriate remedial action by following due course of law and giving opportunity of being heard to Project Proponent-Mohd. Tahir Alam.

The Joint Committee is directed to file action taken report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF before the Ld. Registrar General of this Tribunal who may, if necessary, put up the matter before this Bench for further directions.....”

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2. Inspection:-

In compliance of Hon'ble NGT order dated 15.01.2024, Joint inspection of M/s Gang Nahar Food Point, Delhi meerut road, Muradnagar, Ghaziabad was carried out by official from District Administration Ghaziabad and Regional Office, UPPCB Ghaziabad on dated 12.03.2024 in presence of Sri Tauhid Alam S/o Sri Noor Ahmad.

3. Observations:-

1. The unit M/s Gang Nahar Food Point (dhaba) is situated at Delhi meerut road, Muradnagar, Ghaziabad and engaged for serving of food items having seating capacity 50 nos.
2. During visit representative of unit provided the copy of letter no. 7174/मेखंगंनमे/तदिनांक 23.12.2023 issued by Executive Engineer, Meerut Khand, Gang Nahar, Meerut regarding allotment of departmental land/Shop in favour of allottee Sri Tauhid Alam (Copy of the said letter is annexed as **Annexure-I**).
3. The main source of waste water generation is from kitchen section, washing of utensils to by which approximately 500 litter/day waste water is generated. During visit it was observed that unit has not installed any treatment facility for waste water and being discharged on-land in to low-lying area behind the unit premises.

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4. The unit has not provided separate wet and dry bins for segregation of solid waste. The residual food waste is given to local people and used as cattle feed as informed by unit representative. During visit other waste such as cups, plates etc were found dumped in to low-lying area behind the unit premises.
5. The team also interacted with applicant Sri Mahant Mukesh Goswami regarding complaint. During visit it was observed that no waste water was being discharged in to Gang Nahar by the unit.

4. Recommendation:-

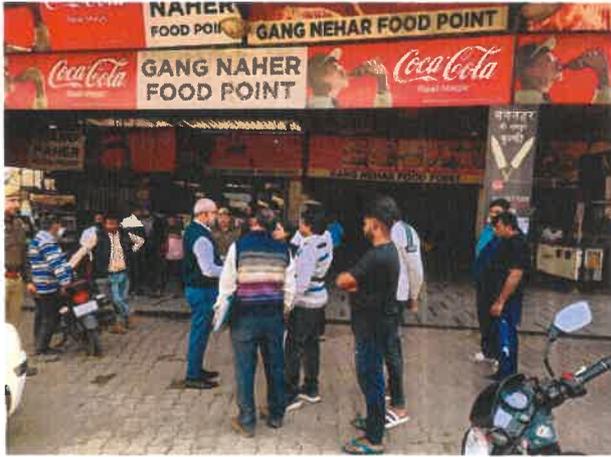
- (i) The unit shall provide facility for treatment of waste water generated from kitchen section.
- (ii) The unit shall properly dispose the Solid Waste generated.

5. Photograph taken during visit is giving as under:-



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Vipul
(Vipul Kumar)
A.E.E.
UPPCB
Ghaziabad

Santosh
(Kunwar Santosh Kumar)
A.E.E.
UPPCB
Ghaziabad

Pooja
(Dr. Pooja Gupta)
Sub Divisional Magistrate
Modinagar,
Ghaziabad



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.com, e-mail: roghaziabad@uppqb.in

पत्रांक: 266/NGT-208/2023-24

दिनांक 20/03/2024

श्री तौहीद आलम पुत्र श्री नूर कार्यस्थल:-मैसर्स गंगनहर फूड प्वाइंट(ढाबा),
अहमद, निवासी-व्यापारियान, दिल्ली मेरठ मार्ग, मुरादनगर, जनपद गाजियाबाद।
मुरादनगर, गाजियाबाद।

**विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 671/2023
Mehant Mukesh Goswami Vs State of Uttar Pradesh & Ors में पारित आदेश
दिनांक 15.01.2024 के अनुपालन के सम्बन्ध में।**

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 671/2023 Mehant Mukesh Goswami Vs State of Uttar Pradesh & Ors में पारित आदेश दिनांक 15.01.2024 के अनुपालन में संयुक्त समिति द्वारा आपकी इकाई मैसर्स गंगनहर फूड प्वाइंट, दिल्ली मेरठ मार्ग, मुरादनगर, जनपद गाजियाबाद का स्थलीय निरीक्षण दिनांक 12.03.2024 को किया गया तथा संयुक्त जाँच आख्या में दी गयी संस्तुतियों के परिपेक्ष्य में अधोलिखित बिन्दुओं पर अनुपालन सुनिश्चित किये जाने हेतु निर्देशित किया जाता है:-

1. आपकी इकाई/ढाबा में किचेन सेक्शन से धुलाई आदि प्रक्रियाओं से जनित उत्प्रवाह के शुद्धिकरण हेतु व्यवस्था स्थापित नहीं पायी गयी। अतः जनित उत्प्रवाह के शुद्धिकरण एवं निस्तारण हेतु समुचित व्यवस्था की जाएँ एवं यह भी सुनिश्चित किया जाए कि उत्प्रवाह किसी भी दशा में गंगनहर में निस्तारित न हो।
2. इकाई से जनित नगरीय ठोस अपशिष्ट के निस्तारण ठोस अपशिष्ट प्रबन्धन नियम 2016 में निहित प्राविधानों के अनुसार सुनिश्चित की जाएँ।
3. इकाई एवं इकाई परिसर के आस-पास साफ-सफाई सुनिश्चित की जाएँ।
4. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्राविधानों का अनुपालन सुनिश्चित किया जाएँ।

अतः आपको निर्देशित किया जाता है कि उपरोक्त बिन्दुओं पर अनुपालन किया जाना सुनिश्चित करें एवं कृत कार्यवाही से इस कार्यालय को अवगत करायें, अन्यथा इकाई के विरुद्ध उक्त वर्णित अधिनियमों के प्राविधानों के अन्तर्गत की गयी किसी भी कार्यवाही जिसमें पर्यावरणीय क्षतिपूर्ति भी सम्मिलित है, जिसका सम्पूर्ण उत्तरदायित्व इकाई/ढाबा स्वामी का स्वयं होगा।

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

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